(2021) 04 SEBI CK 0112

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 87, 88, 89, 90 Of 2021

Reliance Industries Limited And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 26-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0112

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : ?Harish N. Salve, Janak Dwarkadas, Rohan Rajadhyaksha, Ashwath Rau, Vivek Shetty, Cheryl Fernandes, Harshit Jaiswal, Amey Nabar, Arvind Datar, Shiraz Rustomjee, Suraj Choudhary, Shreya Parikh, Mihir Mody, Arnav Misra, K. Ashar

Judgement

1. These appeals arise from a common order and are being taken up together. Connect with each other.

2. After hearing the learned senior counsel for the parties, we allow four weeks time to the respondent to file a reply. Four weeks thereafter to the

appellant to file a rejoinder. The matter would be listed for admission and for final disposal on July 29, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

